

Issue notice upon Respondents. Notice on behalf of Respondents is waived and accepted by Shri Tishampati Sen, Advocate. No further notice be served upon Respondents. Reply affidavit alongwith Vakalatnama may be filed by learned counsel for the Respondents within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Short written submissions, not exceeding two pages, together with compilation of relevant judgment, may also be filed alongwith the pleadings.

Post the matter 'for admission (after notice)' on **26th April, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc